

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MARIUS RISK MANAGEMENT
PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	MARIUS RISK MANAGEMENT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/10/2011
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC-DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900DL2011PTC225919
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	10 - B, SAGAR APARTMENT 6, TILAK MARG, NEW DELHI-110001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	14.08.2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. AMIT GUPTA B-12 BASEMENT, MURLI BHAWAN, 10-A ASHOK MARG, LUCKNOW, UTTAR PRADESH-226001 AMITGUPTACS@GMAIL.COM IBBI/IPA-002/IP-N00021/2016- 2017/10048 9415005108
8.	LAST DATE FOR SUBMISSION OF CLAIMS	13.09.2021

Notice is hereby given that the Marius Risk Management Private Limited has commenced Voluntary Liquidation on 14.08.2021.

The stakeholders of Marius Risk Management Private Limited are hereby called upon to submit a proof of their claims, on or before 13.09.2021, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Mr. Amit Gupta
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IBBI/IPA-002/IP-N00021/2016-2017/10048
Date: 14.08.2021
Place: New Delhi